

MR. DEPUTY-SPEAKER: The hon. Member can continue on the next occasion.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FORTY-FIFTH REPORT

SHRI AMAR NATH CHAWLA (Delhi Sadar): I beg to move:

"That this House do agree with the Forty-fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 28th August, 1974."

MR. DEPUTY-SPEAKER: The question is:

"That this House do agree with the Forty-fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 28th August, 1974."

*The motion was adopted*

15.29 hrs.

RESOLUTION RE AGRICULTURAL LABOUR—Contd.

MR. DEPUTY-SPEAKER. The House will now take up further discussion of the following resolution moved by Shri Gadadhar Saha on the 2nd August, 1974:—

"This House notes with concern that the landless agricultural labour and the poor peasantry who constitute 70 per cent of the rural population are in acute distress due to absence of effective and genuine land reforms, lack of job opportunities, abnormal rise in prices of essential commodities, and other social and economic injustice and recommends that—

- (a) adequate job opportunities for them be created with regulated working conditions;

(b) a reasonable minimum wage rate to meet their daily necessities be fixed and effectively implemented;

(c) supply of food and essential commodities at subsidised rates be guaranteed to them; and

(d) effective and genuine land reforms throughout the country be made without any further delay."

The House had allotted a total of four hours for this. We have taken 2 hours and 5 minutes and one hour and 55 minutes remain for this resolution. There has been a lot of discussion about it, but still some Members have sent me slips.

Shri Nathuram Ahirwar was on his legs on the last occasion. He may continue his speech now.

SHRI SHYAMNANDAN MISHRA: (Begusarai): May I implore your sympathy and through you the sympathy of the House that some way must be found to accommodate my Resolution which also secured the first place? As a way out, I would suggest that the House should be pleased to reduce the time from 1 hr. 55 minutes granted by way of extension to only one hour. The rest of the time may be given to Shri Panda's Resolution leaving at least half a minute for me to move my Resolution. I would request hon. members to show this much of sympathy.

SHRI P. G. MAVALANKAR (Ahmedabad): I support Shri Mishra's request.

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): Some friends on this side have given their names. I am sure you will call them. Subject to that, I have no objection to the proposition stated by Shri Mishra.

MR. DEPUTY-SPEAKER: There seems to be a consensus to accommodate the request of Shri Shyamnandan